

**M/s. Jaipur Scientific Agriculture Solutions Private Limited : Liquidation commenced on 15.12.2023
Stakeholder Consultation Committee as on 13.02.2024**

S. No.	Name of Creditor	Details of claim received		Details of claim admitted							Amount of contingent claim	Amount of any mutual dues, that may be set off	Amount of claim rejected	Amount of claim under verification	Remarks, if any
		Date of receipt	Amount claimed	Amount of claim Admitted	Nature of claim	Amount covered by Security Interest	Whether security interest relinquished? (Yes/No)	Details of Security Interest	Amount covered by guarantee	% share in total amount of claims admitted					
1	Mr. Sohan Lal (Representative of Workmen and Employees)	NA	-	3,187,320.00	Employees Claim	No	No	NA		98.25%	0	0	0	0	
2	D B GUPTA	NA	-	2,250,750.00	Unsecured Financial Creditor	No	No	NA		0.00%	0	0	0	0	
3	POONAM GUPTA	NA	-	265,000.00	Unsecured Financial Creditor	No	No	NA		0.00%	0	0	0	0	
4	OM K RUPANI AR AOP & CO	NA	-	15,000.00	Operational Debt	No	No	NA		0.56%	0	0	0	0	
5	KOMAL RUPANI PROP UDHAYAM CONS.	NA	-	32,000.00	Operational Debt	No	No	NA		1.19%	0	0	0	0	
6	Employee's Providend Fund organisation	12.01.2024	11,149,420.00	1.00	Govt Dues	No	No	NA		0.00%	0	0	0	11,149,419.00	
	Total			5,750,071.00						100%				11,149,419.00	

***As per the proviso to Regulation 30 of IBBI (Liquidation Process) Regulations, 2016 has taken these claims which were admitted during the CIRP since the claimant has not submitted its claim during the liquidation process upto date of filing this list**

***As per the proviso to Regulation 31A(2) of IBBI (Liquidation Process) Regulations, 2016 a financial creditor or his representative, if he is a related party of the corporate debtor, shall not have right to vote.**

- Note :
- The claims are in process of verification on the basis of proof of claim and records available with Corporate Debtor.
 - The claims where admitted are subject to further revision/substantiation/modification on the basis of any additional information/evidence/clarification which may be received subsequently and which warrant such revision/substantiation/modification.
 - Information/evidence/clarification may also be pending from Operational Creditor/Management/Employees for the claims under further verification.
 - For the purpose of calculation of voting right of employees the share of Mr. Vivek Gupta has not been taken into consideration as he is a related party to the CD.

